



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Feb/202021/26

DATED 18/03/2021

Please Note

- i. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Feb/202021/26 of Norms Committee - VI for the year 2020-21 held on 18/03/2021 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ANIL AGGARWAL, Additional DGFT	Directorate General of Foreign Trade, Delhi
2	PRADYUMNA SAHU, Deputy DGFT	Directorate General of Foreign Trade, Delhi
3	Ashok Kumar, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
4	NAND Lal, Technical Authority	Technical Consultant, DGFT
5	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
6	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
7	Naveen Kumar, Technical Authority	Technical Consultant, DGFT

- i. Minutes of Meeting No. NC/6/MEET/Feb/202021/26 held on 18/03/2021 were circulated among all the members of the Committee. On receipt of comments, the minutes were finalized.

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: NC/6/MEET/Feb/202021/26 MEETING DATE: 18/03/2021

1	Case No.: HQRNORM APPLY 00087092AM21	Party Name:AAK KAMANI PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00087092AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the application of the firm is for prior fixation of norms before execution of import and export. Since the firms' request was for urgent permission, the application was examined on file and approved on the basis of the earlier approval of the Committee in M.No.20/85 dated21.02.2019 on similar case of the firm with same export/import items. The Committee therefore, conveyed its ex-post facto approval allowing the following inputs; i. ANF 4B of application has export quantity of 2000 MT; Product is ‘new’ & propreitary nutraceutical mix. ii. Process of manufacture is mixing of all 4 different Crude Oils at the initial stage & thereafter refining iii. The 4 different oils will be in a blend ratio of Crude High Oleic Sunflower Oil 50%, Crude Coconut Oil 20%, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) 15% and Crude Sunflower Oil 15%. iv. SION have already been fixed for some individual oils under E-124 & E-128 . v. Recommendation of Central Food Technological Research Institute, Mysuru vide letter dated 19.12.2018 which indicated a wastage of 3% (after deducting recoverable wastage) 3. Committee based on the above decided for prior fixation of adhoc norms under Para 4.06 of HBP, 2015-20 with 3% wastage allowing the inputs as under; Export Item Technical characteristics of Export Item Quantity allowed Refined Vegetable Oil/ Fat Mix 120 (Proprietary Food Product)” MIV% Upto FFA%Upto Gums % Waxes % 1500 MT 0.1 max 0.1 max Nil Nil Import Item Technical characteristics of input Crude Oils Quantity allowed MIV% Upto FFA% Upto Gums % Waxes % i) Crude High Oleic Sun Flower Oil (50%) 3.0 1.5 0.3 0.8 772.50 MT ii) Crude Coconut Oil (20%) 0.25 4.5 0.2 - 309.00 MT iii) Crude Low Erucic Acid Rapseed Oil (Canola Oil) (15%) 0.25 1.5 0.75 - 231.75 MT iv) Crude Sun Flower Oil.(15%) 0.25 2 0.25 0.8 231.75 MT The above adhoc norms shall be subject to following conditions; i. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. ii. Procurement of ‘Crude Coconut Oil’ being restricted & allowed for imports through STEs shall be in accordance with Para 4.18(ii) of the Foreign Trade Policy, 2015-20. iii. The above norms are valid for one year from the date of uploading the minutes in DGFT website for issuance of Advance Authorisation. iv. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met. v. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC. vi. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm. RA may take action accordingly.		

TA Comments : NA

2	Case No.: HQRNORM APPLY 00092144AM21	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00092144AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that similar application of the firm with same import/export items has already been approved by the Committee in M.No.18/85 dated 26.12.2019 on the basis of the comments of the Technical Authority, i.e, CIFT vide letter No. 1(7)/FP/SION/2018 dated 15.11.2019. Based on that, the Committee decided to fix the norms of the present AA allowing the inputs as under : Export Item Agar Agar Strips Powder Grade Food Bacteriological Microbiological Pharma 18156.000 Kg Import Item Agar Agar Strips Commercial Grade 20000.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

3	Case No.: 018505000014AM11	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000014AM11	RA File Number: 039404001104 AM10	Lic No/Date: 0310565979 23/03/2010	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the AA was issued to the firm during 2010. Present status of the case is not available. The Committee decided to check the present status of the case from RA, Mumbai. The case stands deferred to 22.04.2021.		

TA Comments : NA

4	Case No.: 018505000013AM11	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000013AM11	RA File Number: 039404001103 AM10	Lic No/Date: 0310566492 25/03/2010	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA was issued to the firm during the year 2010. The present status of the case is not available. The Committee decided to check the present status of the case from RA, Mumbai. The case stands deferred to 22.04.2021.		

TA Comments : NA

5	Case No.: 018505000012AM11	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000012AM11	RA File Number: 039404001099 AM10	Lic No/Date: 0310567309 30/03/2010	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the AA was issued to the firm in 2010. Present status of the case is not available on the subject AA of the firm. The Committee, therefore, decided to ask RA to furnish the status of the case so that further action could be taken. The case stands deferred to 22.04.2021.		

TA Comments : NA

6	Case No.: 018505000306AM19	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000306AM19	RA File Number: 072404000413 AM16	Lic No/Date: 0710109538 18/03/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.11/85 dated 12.09.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

7	Case No.: 018505000207AM19	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000207AM19	RA File Number: 072404000116 AM17	Lic No/Date: 0710110166 28/07/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the NC had already taken decision in M.No.11/85 dated 12.09.2019 to withdraw the case. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

8	Case No.: 018505000208AM19	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000208AM19	RA File Number: 072404000088 AM17	Lic No/Date: 0710110167 28/07/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.11/85 dated 12.09.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

9	Case No.: 018505000209AM19	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000209AM19	RA File Number: 072404000087 AM17	Lic No/Date: 0710110168 28/07/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.11/85 dated 12.09.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

10	Case No.: 018505000084AM17	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000084AM17	RA File Number: 039404000382 AM17	Lic No/Date: 0310806926 08/08/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.11/85 dated 28.03.2018. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

11	Case No.: 018505000103AM17	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000103AM17	RA File Number: 039404000502 AM17	Lic No/Date: 0310807611 06/09/2016	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-3 on the basis of the decision taken in M.No.11/85 dated 17.11.2016. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

12	Case No.: 018505000116AM17	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000116AM17	RA File Number: 039404000533 AM17	Lic No/Date: 0310808408 17/10/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.06/85 dated 06.07.2018. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

13	Case No.: 018505000148AM17	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000148AM17	RA File Number: 039404000659 AM17	Lic No/Date: 0310809486 01/12/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.15/85 dated 01.02.2017. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

14	Case No.: 018505000149AM17	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000149AM17	RA File Number: 039404000666 AM17	Lic No/Date: 0310809489 01/12/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.15/85 dated 01.02.2017. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

15	Case No.: 018505000151AM17	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000151AM17	RA File Number: 039404000665 AM17	Lic No/Date: 0310809488 01/12/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.15/85 dated 01.02.2017. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

16	Case No.: 018505000152AM17	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000152AM17	RA File Number: 039404000660 AM17	Lic No/Date: 0310809487 01/12/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.15/85 dated 01.02.2017. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

17	Case No.: 018505000141AM17	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000141AM17	RA File Number: 039404000642 AM17	Lic No/Date: 0310809483 01/12/2016	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.04/85 dated 28.09.2017. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

18	Case No.: 018505000163AM17	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000163AM17	RA File Number: 052404000540 AM17	Lic No/Date: 0510401431 31/01/2017	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.NC/6/MEET/Feb/202021/26 dated 18.03.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

19	Case No.: 018505000162AM17	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000162AM17	RA File Number: 318304000151 AM17	Lic No/Date: 3110066577 07/02/2017	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.01/85 dated 28.05.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

20	Case No.: 018505000324AM19	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000324AM19	RA File Number: 212404000001 AM17	Lic No/Date: 2110001172 27/02/2017	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.09/85 dated 31.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

21	Case No.: 018505000164AM18	Party Name:INDIA FOOD EXPORTS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000164AM18	RA File Number: 532404000013 AM18	Lic No/Date: 5310019569 16/02/2018	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that as per data available, the case was once listed in agenda of the M.No.04/85 dated 22.06.2018 and the comments of MoFPI was awaited. Thereafter, no status of the case is available. The Committee decided to seek information from RA on present status of the case. The case stands deferred to 22.04.2021.		

TA Comments : NA

22	Case No.: 018505000100AM20	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000100AM20	RA File Number: 072404000314 AM18	Lic No/Date: 0710112856 21/02/2018	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.09/85 dated 31.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

23	Case No.: 018505000325AM19	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000325AM19	RA File Number: 212404000001 AM19	Lic No/Date: 2110001174 11/05/2018	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.09/85 dated 31.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

24	Case No.: 018505000183AM19	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000183AM19	RA File Number: 039404000655 AM19	Lic No/Date: 0310824617 23/10/2018	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.19/85 dated 07.02.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

25	Case No.: 018505000270AM19	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000270AM19	RA File Number: 062404000053 AM19	Lic No/Date: 0610039065 17/12/2018	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.11/85 dated 12.09.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

26	Case No.: 018505000198AM19	Party Name:VARAHAMURTI FLEXIRUB INDUSTRIES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000198AM19	RA File Number: 052404000583 AM19	Lic No/Date: 0510409344 15/01/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.5/85 dated 30.05.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

27	Case No.: 018505000280AM19	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000280AM19	RA File Number: 039404000878 AM19	Lic No/Date: 0310826772 01/02/2019	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.2/85 dated 18.04.2019. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

28	Case No.: 018505000356AM19	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000356AM19	RA File Number: 052404000720 AM19	Lic No/Date: 0510410047 26/03/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.6/85 dated 13.06.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

29	Case No.: 018505000029AM20	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000029AM20	RA File Number: 052404000076 AM20	Lic No/Date: 0510410517 08/05/2019	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.7/85 dated 11.07.2019. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

30	Case No.: 018505000033AM20	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status: Case Withdrawn
	HQ File Number: 018505000033AM20	RA File Number: 052404000079 AM20	Lic No/Date: 0510410567 14/05/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.11/85 dated 12.09.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

31	Case No.: 018505000032AM20	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status: Case Withdrawn
	HQ File Number: 018505000032AM20	RA File Number: 052404000089 AM20	Lic No/Date: 0510410596 16/05/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.08/85 dated 25.07.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

32	Case No.: 018505000039AM20	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status: Case Withdrawn
	HQ File Number: 018505000039AM20	RA File Number: 052404000111 AM20	Lic No/Date: 0510410717 24/05/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.18/85 dated 24.05.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

33	Case No.: 018505000074AM20	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status: Case Withdrawn
	HQ File Number: 018505000074AM20	RA File Number: 052404000306 AM20	Lic No/Date: 0510411617 23/08/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.12/85 dated 26.09.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

34	Case No.: 018505000083AM20	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status: Case Withdrawn
	HQ File Number: 018505000083AM20	RA File Number: 052404000335 AM20	Lic No/Date: 0510411863 17/09/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.16/85 dated 28.11.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

35	Case No.: 018505000097AM20	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status: Case Withdrawn
	HQ File Number: 018505000097AM20	RA File Number: 052404000378 AM20	Lic No/Date: 0510412061 10/10/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.18/85 dated 26.12.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

36	Case No.: 018505000098AM20	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000098AM20	RA File Number: 039404000441 AM20	Lic No/Date: 0310832229 15/10/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.21/85 dated 13.02.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

37	Case No.: 018505000099AM20	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000099AM20	RA File Number: 039404000562 AM20	Lic No/Date: 0310832283 17/10/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.24/85 dated 26.03.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

38	Case No.: 018505000104AM20	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000104AM20	RA File Number: 052404000437 AM20	Lic No/Date: 0510412317 01/11/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.16/85 dated 28.11.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

39	Case No.: 018505000108AM20	Party Name:KURUWA ENTERPRISES	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000108AM20	RA File Number: 102404000065 AM20	Lic No/Date: 1010060317 05/11/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been Rejected by the Committee in M.No.22/85 dated 27.02.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

40	Case No.: 018505000112AM20	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000112AM20	RA File Number: 062404000057 AM20	Lic No/Date: 0610039339 11/11/2019	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been Rejected by the Committee in M.No.22/85 dated 27.02.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

41	Case No.: 018505000142AM20	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Approved
	HQ File Number: 018505000142AM20	RA File Number: 072404000232 AM20	Lic No/Date: 0710115951 30/12/2019	
	Decision Remarks:	Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/17/2019-ED dated 08.03.2021, allowing the following inputs; Export Item Hot & Spicy Marinade D180458A 48000.000 Kg Import Item Angel Yeast Extract TD11 4848.000 Kg Maxarome Plus Powder 6302.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

42	Case No.: 018505000148AM20	Party Name:R K GANAPATHI CHETTIAR	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000148AM20	RA File Number: 322404000100 AM20	Lic No/Date: 3210079330 09/01/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the firm was issued MoFPI DL on 14.01.2021 followed by reminder on 04.03.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.04.2021.		

TA Comments : NA

43	Case No.: 018505000154AM20	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000154AM20	RA File Number: 052404000665 AM20	Lic No/Date: 0510413363 17/01/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.3/85 dated 13.08.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

44	Case No.: 018505000157AM20	Party Name:RADNIK EXPORTS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000157AM20	RA File Number: 052404000677 AM20	Lic No/Date: 0510413384 20/01/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.24/85 dated 26.03.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

45	Case No.: 018505000162AM20	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000162AM20	RA File Number: 062404000084 AM20	Lic No/Date: 0610039419 23/01/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.9/85 dated 31.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

46	Case No.: 018505000168AM20	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000168AM20	RA File Number: 052404000701 AM20	Lic No/Date: 0510413517 04/02/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.01/85 dated 28.05.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

47	Case No.: 018505000170AM20	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000170AM20	RA File Number: 072404000268 AM20	Lic No/Date: 0710116122 14/02/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.09/85 dated 31.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

48	Case No.: 018505000171AM20	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000171AM20	RA File Number: 302404000105 AM20	Lic No/Date: 3010105055 14/02/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

49	Case No.: 018505000173AM20	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000173AM20	RA File Number: 302404000106 AM20	Lic No/Date: 3010105056 17/02/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

50	Case No.: 018505000174AM20	Party Name:M/s LUKE EXPORT	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000174AM20	RA File Number: 102404000101 AM20	Lic No/Date: 1010060400 18/02/2020	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

51	Case No.: 018505000186AM20	Party Name:SENSO FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000186AM20	RA File Number: 242404000059 AM20	Lic No/Date: 2410043040 28/02/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the firm has been issued DL on 10.03.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.04.2021.		

TA Comments : NA

52	Case No.: 018505000190AM20	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000190AM20	RA File Number: 052404000755 AM20	Lic No/Date: 0510413898 17/03/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.4/85 dated 17.09.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

53	Case No.: 018505000193AM21	Party Name:R K GANAPATHI CHETTIAR	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000193AM21	RA File Number: 322404000141 AM20	Lic No/Date: 3210079475 07/04/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

54	Case No.: 018505000200AM21	Party Name:IWI STATIONERY PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000200AM21	RA File Number: 039404000027 AM21	Lic No/Date: 0310835868 25/04/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

55	Case No.: 018505000206AM21	Party Name:GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000206AM21	RA File Number: 102404000006 AM21	Lic No/Date: 1010060483 11/05/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.04.2021.		

TA Comments : NA

56	Case No.: 018505000207AM21	Party Name:CHIRAG ENTERPRISE	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000207AM21	RA File Number: 242404000009 AM21	Lic No/Date: 2410043105 15/05/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject application of the firm has already been approved by the Committee in M.No.10/85 dated 18.02.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

57	Case No.: 018505000210AM21	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000210AM21	RA File Number: 072404000041 AM21	Lic No/Date: 0710116475 20/05/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

58	Case No.: 018505000211AM21	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000211AM21	RA File Number: 072404000042 AM21	Lic No/Date: 0710116474 20/05/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

59	Case No.: 018505000213AM21	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000213AM21	RA File Number: 302404000017 AM21	Lic No/Date: 3010105193 22/05/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.08/85 dated 13.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

60	Case No.: 018505000214AM21	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000214AM21	RA File Number: 302404000016 AM21	Lic No/Date: 3010105199 22/05/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.08/85 dated 03.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

61	Case No.: 018505000222AM21	Party Name:RADNIK EXPORTS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000222AM21	RA File Number: 052404000068 AM21	Lic No/Date: 0510414280 29/05/2020	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.5/85 dated 01.10.2020. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

62	Case No.: 018505000229AM21	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Approved
	HQ File Number: 018505000229AM21	RA File Number: 072404000068 AM21	Lic No/Date: 0710116598 12/06/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/17/2019-ED dated 08.03.2021 in reference to similar application of the firm with AA No. 0710115951 dated 30.12.2019, allowing the following inputs; Export Item Hot & Spicy Marinade D180458A 48000.000 Kg Import Item Angel Yeast Extract TD11 4848.000 Kg Maxarome Plus Powder 6302.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

63	Case No.: 018505000230AM21	Party Name:SWISS SINGAPORE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000230AM21	RA File Number: 022404000022 AM21	Lic No/Date: 0210209918 15/06/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.8/85 dated 03.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

64	Case No.: 018505000237AM21	Party Name:EICL LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Approved
	HQ File Number: 018505000237AM21	RA File Number: 102404000025 AM21	Lic No/Date: 1010060566 26/06/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs; Export Item Processed and Calcined Clays Kaolin whether or not clacined hydrated aluminium silicate 1.000 Kg Import Item Spray Dried China Clay ((Containing 14% Crystalline Water) 1.160 Kg RA may take subsequent consequential action accordingly.		

TA Comments :

Export Product No.	ITC HS Code of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1	25070029			720000.00	KILOGRAMS (KGS)		

Export Product No.	SL.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks
1		1	25070029		(M 19-014) SPRAY DRIED CHINA CLAY	835000.00	835000.00	
Export Product No.	SL.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	(As by	% wastage (As applied by the firm)	% wastage (As recommended by TA)	
1		1	KILOGRAMS (KGS)	KILOGRAMS (KGS)		0.00		
65		Case No.: 018505000244AM21		Party Name:NUZEN INDUSTRIES PRIVATE LIMITED		Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021		Status:Case Withdrawn
		HQ File Number: 018505000244AM21		RA File Number: 092404000172 AM21		Lic No/Date: 0910068955 10/07/2020		
		Decision Remarks:		Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.9/85 dated 31.12.2020. The Committee therefore, decided to withdraw the case from the agenda.				

TA Comments : NA

66	Case No.: 018505000247AM21	Party Name:GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000247AM21	RA File Number: 102404000028 AM21	Lic No/Date: 1010060585 15/07/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the firm has been issued MoFPI DL on 04.03.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.04.2021.		

TA Comments : NA

67	Case No.: 018505000259AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000259AM21	RA File Number: 052304000086 AM21	Lic No/Date: 0510414795 30/07/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.4/85 dated 17.09.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

68	Case No.: 018505000262AM21	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000262AM21	RA File Number: 039404000320 AM21	Lic No/Date: 0310837614 11/08/2020	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

69	Case No.: 018505000264AM21	Party Name:GIRNAR FOOD AND BEVERAGES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000264AM21	RA File Number: 039404000300 AM21	Lic No/Date: 0310837670 14/08/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the Tea Board has been requested to clarify whether import of Tea dust is essential for export of blended tea. The clarification of the Tea Board is awaited. The Committee decided to send a reminder to Tea Board to expedite their reply. The case stands deferred to 22.04.2021.		

TA Comments : NA

70	Case No.: 018505000267AM21	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000267AM21	RA File Number: 052404000228 AM21	Lic No/Date: 0510414903 17/08/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.4/85 dated 17.09.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

71	Case No.: 018505000270AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000270AM21	RA File Number: 052304000124 AM21	Lic No/Date: 0510414936 19/08/2020	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.4/85 dated 17.09.2020. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

72	Case No.: 018505000276AM21	Party Name: SUPERHOUSE LIMITED	Meet No/Date: NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status: Case Deferred
	HQ File Number: 018505000276AM21	RA File Number: 062404000035 AM21	Lic No/Date: 0610039589 21/08/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 22.04.2021.		

TA Comments : NA

73	Case No.: 018505000280AM21	Party Name:RADNIK EXPORTS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000280AM21	RA File Number: 052404000243 AM21	Lic No/Date: 0510415012 26/08/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.4/85 dated 17.09.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

74	Case No.: 018505000289AM21	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000289AM21	RA File Number: 052404000273 AM21	Lic No/Date: 0510415166 10/09/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.5/85 dated 01.10.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

75	Case No.: 018505000291AM21	Party Name:SWISS SINGAPORE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000291AM21	RA File Number: 022404000067 AM21	Lic No/Date: 0210210100 14/09/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.08/85 dated 03.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

76	Case No.: 018505000301AM21	Party Name:RADNIK EXPORTS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000301AM21	RA File Number: 052404000296 AM21	Lic No/Date: 0510415311 24/09/2020	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.9/85 dated 31.12.2020. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

77	Case No.: 018505000307AM21	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000307AM21	RA File Number: 092404000336 AM21	Lic No/Date: 0910069289 30/09/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.08/85 dated 03.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

78	Case No.: 018505000309AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000309AM21	RA File Number: 052304000200 AM21	Lic No/Date: 0510415399 01/10/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.08/85 dated 03.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

79	Case No.: 018505000311AM21	Party Name:JANATHA FISH MEAL AND OIL PRODUCTS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000311AM21	RA File Number: 072404000155 AM21	Lic No/Date: 0710117105 07/10/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.4/85 dated 17.09.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

80	Case No.: 018505000312AM21	Party Name:R B AGRO MILLING PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000312AM21	RA File Number: 052404000514 AM20	Lic No/Date: 0510415429 07/10/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.8/85 dated 03.12.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

81	Case No.: 018505000317AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000317AM21	RA File Number: 052304000215 AM21	Lic No/Date: 0510415526 16/10/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.8/85 dated 16.10.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

82	Case No.: 018505000321AM21	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000321AM21	RA File Number: 039404000321 AM21	Lic No/Date: 0310839088 23/10/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

83	Case No.: 018505000322AM21	Party Name:ITC LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000322AM21	RA File Number: 262404000015 AM21	Lic No/Date: 2610012922 23/10/2020	
	Decision Remarks:	Decision: NC Considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

84	Case No.: 018505000323AM21	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000323AM21	RA File Number: 039404000545 AM21	Lic No/Date: 0310839093 23/10/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

85	Case No.: 018505000325AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: 018505000325AM21	RA File Number: 052304000272 AM21	Lic No/Date: 0510415803 09/11/2020	
	Decision Remarks: Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.8/85 dated 03.12.2020. The Committee therefore, decided to withdraw the case from the agenda.			

TA Comments : NA

86	Case No.: 018505000326AM21	Party Name:GOODRICH CEREALS	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: 018505000326AM21	RA File Number: 332404000020 AM21	Lic No/Date: 3310030768 10/11/2020	
	Decision: NC Considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.04.2021.			

TA Comments : NA

87	Case No.: HQRNORM APPLY 00037432AM21	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00037432AM21	RA File Number: 302404000080 AM21	Lic No/Date: 3011000020 12/12/2020	
	Decision Remarks:	Decision:NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.08/85 dated 03.12.2020 after adjusting the sale value of Cocoa shell, allowing the following inputs; Export Item Cocoa Mass 15000.000 Kg Import Item Cocoa Beans (Dried & Fermented) 18856.000 Kg RA may take suitable consequential action accordingly.		

TA Comments : NA

88	Case No.: HQRNORM APPLY 00039040AM21	Party Name:SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00039040AM21	RA File Number: 30AA04002397 AM21	Lic No/Date: 3011000036 15/12/2020	
	Decision Remarks:	Decision: NC Considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.04.2021.		

TA Comments : NA

89	Case No.: HQRNORM APPLY 00040710AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00040710AM21	RA File Number: 05AA04017713 AM21	Lic No/Date: 0511000244 17/12/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.NC/6/MEET/Feb/202021/26 dated 18/03/2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

90	Case No.: HQRNORM APPLY 00045654AM21	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00045654AM21	RA File Number: 07AA04006080 AM21	Lic No/Date: 0711000128 23/12/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.04.2021.		

TA Comments : NA

91	Case No.: HQRNORM APPLY 00045758AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00045758AM21	RA File Number: 05AA04020132 AM21	Lic No/Date: 0511000379 23/12/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.NC/6/MEET/Feb/202021/26 dated 18.03.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

92	Case No.: HQRNORM APPLY 00045761AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00045761AM21	RA File Number: 05AA04020121 AM21	Lic No/Date: 0511000382 23/12/2020	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.NC/6/MEET/Feb/202021/26 dated 18.03.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

93	Case No.: HQRNORM APPLY 00048238AM21	Party Name:KAMALA CONSUMER CARE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00048238AM21	RA File Number: 092404000224 AM21	Lic No/Date: 0911000092 28/12/2020	
	Decision Remarks:	Decision: NC Considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.04.2021.		

TA Comments : NA

94	Case No.: HQRNORM APPLY 00061072AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00061072AM21	RA File Number: 05AA04023033 AM21	Lic No/Date: 0511000712 12/01/2021	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.NC/6/MEET/Feb/202021/26 dated 18/03/2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

95	Case No.: HQRNORM APPLY 00072232AM21	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00072232AM21	RA File Number: 318204000086 AM21	Lic No/Date: 3111000121 28/01/2021	
	Decision Remarks:	Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. “No wastage details attached and also no any manufacturing details available” The case stands deferred to 22.04.2021.		

TA Comments : NA

96	Case No.: HQRNORM APPLY 00072234AM21	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00072234AM21	RA File Number: 31AA04005619 AM21	Lic No/Date: 3111000122 28/01/2021	
	Decision Remarks:	Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. “The firm may furnish wastage details and and also manufacturing details since both the information are not available” The case stands deferred to 22.04.2021.		

TA Comments : NA

97	Case No.: HQRNORM APPLY 00079414AM21	Party Name:MUKKA SEA FOOD INDUSTRIES LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00079414AM21	RA File Number: 072404000191 AM21	Lic No/Date: 0711000312 08/02/2021	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the subject application of the firm has already been approved by the Committee in M.No.07/85 dated 19.11.2020. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

98	Case No.: HQRNORM APPLY 00079612AM21	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Feb/ 202021/ 26 18/03/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00079612AM21	RA File Number: 03AA04022005 AM21	Lic No/Date: 0311001489 09/02/2021	
	Decision Remarks:	Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Tech.2 for examination and comments which is awaited. The Committee requested Tech.2 to furnish comments at the earliest. The case stands deferred to 22.04.2021.		

TA Comments : NA